

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR
(Office of the Registrar Judicial)

ORDER

No. 78/RJS

Dated:- 28-02-2019

All the Section Incharges are hereby informed that the Central Administrative Tribunal Chandigarh, is scheduled to hold its Circuit Bench at Srinagar on 26.03.2019 and on 28.03.2019 & 29.03.2019 at Jammu. In this context, it is impressed upon all the concerned sections that the case file(s) of any writ petition/matter referred by the Hon'ble Court to Central Administrative Tribunal, Circuit Bench Srinagar, for hearing/disposal, shall be made available before the said Tribunal on the date fixed before commencing of court proceedings. The venue of the Circuit Bench will be notified as and when the information in this regard is received by the Registry from CAT Chandigarh.

Any lapse or deviation shall entail disciplinary action.

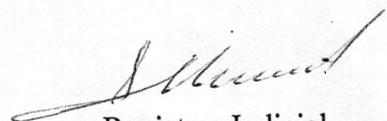
Sd/-
Registrar Judicial
Srinagar.

No: 6004-12

Dated: 28-02-2019

Copy to:-

1. Registrar General High Court of J&K, Jammu.
2. Principal Secretary to her lordship Hon'ble the Chief Justice.
...for information.
3. Assistant Registrar(Adm) for information. He is directed to ensure that the record(s) of all the matters which have been referred by the Hon'ble Court to Central Administrative Tribunal, Chandigarh Circuit Bench Srinagar, for hearing/disposal, shall be properly compiled and indexed by the concerned section and thereafter be made available before the said Circuit Bench on the date fixed.
- 4-08. Incharge _____ section for compliance.
09. Incharge NIC, High Court Srinagar for uploading the order on the official website of J&K High Court.


Registrar Judicial,
Srinagar.